

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(C) No. 1606 of 2020

M/s Shah Brothers, Chaibaa, West Singhbhum, through one of its partners Sri Shyam Sunder Shah ..... Petitioner

Versus

The Union of India, through the Secretary, Ministry of Mines and Steel, New Delhi ..... Respondent

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**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner: Mr. Krishanu Ray  
For the U.O.I: Mr. Rajiv Sinha, A.S.G.I

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02/29.06.2020 The present writ petition has been filed for issuance of direction upon the respondent-revisional authority to dispose of Revision Application No. 06(11)/2019/RC-I filed by the petitioner on 25.07.2019.

Learned counsel for the petitioner submits that the petitioner was having a mining lease over an area of 233.99 Hectare in Karampada Reserved Forest within the district of West Singhbhum, Jharkhand w.e.f. 10.07.1972 for a period of 30 years. During currency of the said lease, the petitioner received a demand notice vide letter No. 459/M dated 17.05.2019 for a sum of Rs.42,01,51,793/- purportedly issued in terms with Section 21(5) of the Mines and Minerals (Development and Regulation) Act, 1957 [hereinafter referred to as 'the Act, 1957'] for undertaking mining activities without forest clearance w.e.f. 01.04.2017. Aggrieved by the said demand notice, the petitioner preferred a revision application before the revisional authority-cum-Central Government on 25.07.2019 in terms with Section 30 of the Act, 1957 which was registered as Revision Application No. 06(11)/2019/RC-I. A notice was also issued by the revisional authority to the Government of Jharkhand for filing its comment in terms with Rule 36(1) of the Minerals (other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016. It is further submitted that though the comment of the State Government has already been submitted before the revisional authority, yet the said revision application has not been listed by the revisional authority for further hearing and passing appropriate order.

Having heard learned counsel for the parties and keeping in view the limited prayer of the petitioner made in the present writ petition, the respondent-revisional authority is directed to expedite the hearing of the said revision application and to dispose of the same expeditiously preferably within a period of three months from the date of receipt/production of a copy of this order. Both the parties to the said revision application shall co-operate with the revisional authority for expeditious disposal of the said revision application.

The present writ petition is accordingly disposed of with the aforesaid observation and direction.

Satish/-

(RAJESH SHANKAR, J)